

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 202**  
**(IB)-694(ND)/2023**

**IN THE MATTER OF:**

Punjab National Bank International Limited ... Petitioner/Applicant  
Vs.  
M/s. MBL Infrastructure Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 01.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Mithilesh Kumar Pandey, Mr. Avinash Kumar,  
Adv. for PNBIL  
For Respondent : Ms. Anusuya Salwan, Advocate

**ORDER**

In terms of the order dated 24.04.2024, the substantial payment has been made, which is confirmed by the Ld. Counsel Mr. Mithilesh Kumar Pandey for the PNBIL.

List the matter in continuation for further proceedings and appropriate directions **on 15.05.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**